

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.12/MP/2019

Subject : Petition under Sections 79 (1) (c), (f), (k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited.

Petitioner : MPPMCL

Respondent : NPCIL & 9 ors.

Date of Hearing : **13.1.2022**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Ravi Sharma, Advocate, MPPMCL
Shri Anindya Khare, MPPMCL
Ms. Aishwarya Bhati, ASG for NPCIL
Shri A.P Singh, Advocate, NPCIL
Ms. Akansha Bhola, Advocate, NPCIL
Ms. S. Usha, WRLDC
Shri Alok Kumar Mishra, WRLDC
Shri Aditya Das, WRLDC

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the learned Additional Solicitor General appearing for NPCIL, referred to the reply and made detailed submissions in the matter.
3. The learned proxy counsel for the Petitioner MPPMCL sought time for rejoinder submissions due to non-availability of the Senior counsel arguing the matter. The Commission accepted the request of the learned proxy counsel and adjourned the hearing.
4. Matter is Part-heard. The Petitioner, MPPMCL shall commence its rejoinder submissions during the next date of hearing.
5. The Petition shall be listed for hearing in due course for which notice shall be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

